STANDING COMMITTEE ON SOCIAL JUSTICE AND EMPOWERMENT (2016-2017)

(SIXTEENTH LOK SABHA)

MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT

(DEPARTMENT OF EMPOWERMENT OF PERSONS WITH DISABILITIES)

Action taken by the Government on the observations/recommendations contained in the Thirty-seventh Report (Sixteenth Lok Sabha) of the Standing Committee on Social Justice and Empowerment (2016-17) on 'Demands for Grants (2017-18)' of the Ministry of Social Justice and Empowerment (Department of Empowerment of Persons with Disabilities).

FORTY-FIFTH REPORT



LOK SABHA SECRETARIAT NEW DELHI

July, 2017/Shravana, 1939 (Saka)

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Presented to Lok Sabha on 10.08.2017

Laid in Rajya Sabha on 10.08.2017



LOK SABHA SECRETARIAT NEW DELHI

July, 2017/Shravana, 1939 (Saka)

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COMPOSITION OF THE STANDING COMMITTEE ON SOCIAL JUSTICE AND EMPOWERMENT (2016-2017)

SHRI RAMESH BAIS - CHAIRPERSON

MEMBERS

LOK SABHA

- Shri Kantilal Bhuria
- 3. Shri Santokh Singh Chaudhary
- 4. Shri Sher Singh Ghubaya
- 5. Shri Jhina Hikaka
- 6. Shri Sadashiv Kisan Lokhande
- 7. Smt. K. Maragatham
- 8. Shri Kariya Munda
- 9. Prof. Seetaram Azmeera Naik
- Shri Asaduddin Owaisi
- 11. Sadhvi Savitri Bai Phule
- 12. Dr. Udit Raj
- 13. Smt. Satabdi Roy (Banerjee)
- 14. Kunwar Bhartendra Singh
- 15. Prof. Sadhu Singh
- 16. Smt. Mamata Thakur
- 17. Shri Mansukhbhai Dhanjibhai Vasava
- 18. Shri Tej Pratap Singh Yadav
- 19. Vacant*
- 20. Vacant*
- 21. Vacant#

RAJYA SABHA

- 22. Smt. Jharna Das Baidya
- 23. Dr. Tazeen Fatma
- 24. Shri Chunibhai Kanjibhai Gohel
- 25. Shri Ahamed Hassan
- 26. Smt. Sarojini Hembram
- 27. Dr. Narendra Jadhav
- 28. Smt. Vijila Sathyananth
- 29. Smt. Wansuk Syiem
- 30. Smt. Chhaya Verma
- 31 Shri Ramkumar Verma

^{*} Shri Bhagwant Khuba and Shri Mohanbhai K. Kundariya changed their nomination w.e.f. 19.10.2016.

[#] Shri Prakash B. Hukkeri changed his nomination w.e.f. 23.11.2016.

LOK SABHA SECRETARIAT

1. Shri Ashok Kumar Singh - Additional Secretary

2. Shri Sukhi Chand Chaudhary - Joint Secretary

3. Shri Ashok Sajwan - Director

4. Smt. Mamta Kemwal - Additional Director

5. Smt. Madhu Bhutani - Deputy Secretary

INTRODUCTION

I, the Chairperson, Standing Committee on Social Justice and Empowerment (2016-17) having been authorized by the Committee to submit the Report on their behalf, do present this Forty-fifth Report on the action taken by the Government on the observations/recommendations contained in the Thirty-seventh Report (Sixteenth Lok Sabha) of the Standing Committee on Social Justice and Empowerment on 'Demands for Grants - 2017-18' relating to the Ministry of Social Justice and Empowerment (Department of Empowerment of Persons with Disabilities).

- 2. The Thirty-seventh Report was presented to Lok Sabha and laid in Rajya Sabha on 17th March, 2017. The Ministry of Social Justice and Empowerment (Department of Social Justice and Empowerment) furnished their replies indicating action taken on the recommendations contained in that Report on 13th July, 2017. The Report was considered and adopted by the Standing Committee on Social Justice and Empowerment at their sitting held on 9th August, 2017.
- 3. An analysis of the action taken by Government on the recommendations contained in the Thirty-seventh Report (Sixteenth Lok Sabha) of the Standing Committee on Social Justice and Empowerment is given in Appendix.
- 4. For facility of reference observations/recommendations/comments of the Committee have been printed in thick type in the body of the Report.

NEW DELHI;

<u>31 July, 2017</u> 9 Shravana, 1939 (Saka) RAMESH BAIS
Chairperson,
Standing Committee on
Social Justice and
Empowerment

REPORT

CHAPTER I

- 1.1 This Report deals with the action taken by the Government on the observations/recommendations contained in the Thirty-seventh Report of the Standing Committee on Social Justice and Empowerment (Sixteenth Lok Sabha) on Demands for Grants (2017-18) relating to the Ministry of Social Justice and Empowerment (Department of Empowerment of Persons with Disabilities).
- 1.2 The Thirty-seventh Report was presented to Lok Sabha and laid on the Table of Rajya Sabha on 17.03.2017. It contained eleven Observations/ Recommendations. Action Taken Replies of Government in respect of all the observations/ recommendations have been received and are categorized as under:
 - (i) Observations/Recommendations, which have been accepted by the Government:

Para Nos. 2.14, 3.11, 4.12, 4.13, 6.11, 7.5 and 7.6

(Total 7 - Chapter II)

(ii) Observations/Recommendations which the committee do not desire to pursue in view of the replies of the Government :

Nil

(Chapter III)

(iii) Observations/Recommendations, in respect of which replies of the Government have not been accepted and which require reiteration:

Para Nos. 2.13, 3.12 and 5.8

(Total 3 - Chapter IV)

(iv) Observations/Recommendations in respect of which replies of the Government are interim in nature :

Para No. 4.14

(Total 1 - Chapter V)

- 1.3 The Committee desire that Action Taken Replies on the observations/ recommendations contained in Chapter-I and final action taken notes in respect of the recommendations contained in Chapter-V of this Report for which interim reply has been given by the Government, may be furnished at the earliest and in any case not later than three months after the presentation of this Report.
- 1.4 The Committee will now deal with some of the replies received from the Government which need reiteration or merit comments.

A. Uneven and disjointed pattern of expenditure by the Department of Empowerment of PwDs.

(Recommendation Para No. 2.13)

1.5 The Committee noted that one of the disquieting aspects that had consistently engaged their attention was the uneven pattern of expenditure by the Department of Empowerment of Persons with Disabilities, despite the clear cut guidelines/instructions of the Ministry of Finance not to exceed the ceiling of 33 per cent expenditure in the last quarter and 15 per cent in the month of March every financial year. The Committee observed that this was mainly due to non-receipt of Utilization Certificates and complete proposals from the State Governments/UTs, particularly from North East States which had obstructed the pace of expenditure almost under each and every scheme of the Department.

In view of the fact that uneven and disjointed pattern of expenditure hampers the planned implementation of the Schemes envisaged, besides violating the fiscal discipline imposed by the Finance Ministry, the Committee impressed upon the Department of Empowerment of PwDs to sensitize the State Governments regarding the welfare schemes of PwDs and for submitting Utilization Certificates in time. For this purpose, the Committee exhorted the Department to hold frequent visits/meetings with the higher officers of the State Governments including their Chief Ministers and at the time of such visits, local Members of Parliament and MLAs should also be invited, which would definitely benefit the Department. Such steps would certainly yield positive result and put the Department on a strong footing and its budgetary allocation would not be reduced or affected sizably by the Ministry of Finance as has been done for the year 2017-18.

1.6 The Department of Empowerment of PwDs in their Action Taken Reply have stated as under:

"In accordance with the Committee's recommendation that Department should sensitize the State Governments regarding the welfare schemes of PwDs and for submitting Utilization Certificates in time, Regional Conferences were organized in five zones of the country to sensitize about the new RPwD Act, 2016, implementation of unique ID project, revamping ADIP and SIPDA Scheme, launching of various Scholarship Schemes and National Skill Development Programme and about Accessible India Campaign. States/UTs were asked to submit the Utilization Certificates in time and also submit all the pending utilization certificates in respect of grants released earlier to them to facilitate further release of funds under various Schemes and Programmes of the Government. Regional Conferences were held in States/UTs, as the objective was to provide a platform, so as to sensitize the States about the responsibility of the States in terms of new Act and also sensitize them for taking measures for effective implementation of the Schemes and Programmes meant for PwDs. Regional Conferences were held in Mumbai on 11.05.2017 (Western Region), Chennai on 12.05.2017 (Southern Region), Chandigarh on 26.05.2017 (Northern Region), Bhopal on 02.06.2017 (Central Region) and Delhi on 09.06.2017 (Eastern and North Eastern Region. Some of these meetings were attended by the Union Minister of Social Justice and Empowerment and concerned Ministers of the State Governments."

1.7 Taking note of the fact that uneven and disjointed pattern of expenditure hampers the proper implementation of the Schemes meant for PwDs and the Department is also not adhering to the instructions of the Ministry of Finance regarding expenditure of allocated funds, the Committee desired the Department to sensitize the State Governments about the welfare schemes of PwDs and timely submission of Utilization Certificates. The Committee also recommended the Department to hold frequent visits/meetings with the higher officers of the State Governments including their Chief Ministers and local MPs and MLAs should also be invited in such meetings. The Department, however, in their Action Taken Reply have merely stated that Regional Conferences were held in five zones of the country during the months of May and June, 2017 to sensitize the State Governments about their newly enacted Act i.e., 'The Rights of Persons with Disabilities Act, 2016 (RPWD Act)' and taking measures for effective implementation of the schemes and programmes meant for PwDs. States/UTs were also asked to submit pending Utilization Certificates in time so as to enable them for further release of funds under various Schemes. The Committee are not satisfied with the limited efforts made by the Department to address the issues of uneven pattern of expenditure, non-receipt of Utilization Certificates with complete proposals from the States and underutilization of funds under various welfare schemes for PwDs. The Committee feel that holding of national and regional conferences is nothing but a routine affair without yielding the desired and tangible results for proper and timely utilization of funds. The Committee, therefore, desire that the Department must adopt a result oriented strategy to address these problems. For this purpose,

the Department also need to take up these issues with perpetually erring and defaulting States on one-to-one basis to find concrete solution to their problems. Local Members of Parliament and MLAs may also be involved in discussions and meetings with State Officials as their suggestions could provide valuable inputs to resolve such issues as their being well versed with the ground realities of their respective State/Region/Area.

B. Budgetary Provisions and Utilization of Funds

(Recommendation Para No. 2.14)

- 1.8 The Committee noted that out of allocated amount of Rs.783.56 crore for the year 2016-17, the Department had utilized only Rs.580.05 crore as on 22.02.2017. The Department assured that it would be able to utilize Rs. 763.06 crore by the end of the financial year 2016-17. However there would be shortfall of Rs. 20 crore (approx.) in expenditure due to non-receipt of proposals from North East States. The Committee also noted that the Department sought Rs.1578.05 crore from the Ministry of Finance for 2017-18 but got only Rs.855.00 crore, which is only 9 per cent increase over the BE of 2016-17. The Committee observed that for activities like establishment/construction of Centre for Disability Sports, National Institute of Universal Design, Indian Sign Language Research and Training Centre, National Institute of Mental Health Rehabilitation and to meet the increasing demand of State Governments under Accessible India Campaign, more funds would be required by the Department. The Committee desired the Department to convince the Ministry of Finance to enhance the allocation at the RE stage so that the implementation of all the important projects/schemes are not adversely impacted due to paucity of funds.
- 1.9 The Department of Empowerment of PwDs in their Action Taken Reply have stated as under:

"Department of Empowerment of Persons with Disabilities (Divyangjan) was allocated Rs.783.56crore in BE & RE 2016-17, and as against this, the expenditure incurred was Rs. 773.22 crore which accounts for utilization of 98.68% funds. In the year 2016-17, an increase of 8.23% in expenditure was achieved viz a viz expenditure in 2015-16, which was 90.45%.

The expenditure incurred under the Schemes and Programmes of the Department ending June, 2017 is Rs.208.84 crore, as against the expenditure of Rs.170.29 crore during the corresponding period last year. Also, funds

allocation under Assistance to Disable Persons for aids/assistive devices and some of Scholarship Schemes are near exhaustion. Considering the huge demand for funds under Scholarship Schemes namely National Fellowship for PwDs (1000 applications pending till date), Pre and Post Matric Scholarship (2600 applications pending till date), and some other flagship Schemes, the requirement for enhanced funds at RE stage will be projected properly by the Department."

1.10 The Committee are satisfied with the efforts being made by the Department to achieve optimum level of expenditure under its flagship schemes. Such efforts would also convince the Ministry of Finance to enhance their allocation at the RE stage. The Committee, however, would caution the Department of any slackness in their efforts and would like the Department to exercise due-diligence while submitting RE proposals so that the proposals are fool-proof and are put up with convincing details/reasons to get maximum funds allocation for these flagship schemes.

C. Assistance to Disabled Persons for Purchase/Fitting of Aids/Appliances (ADIP)

(Recommendation Para No. 3.12)

- 1.11 The Committee noted that on the one hand in States like Madhya Pradesh, Odisha, Punjab, Maharashtra, Uttar Pradesh and West Bengal, the number of beneficiaries are constantly increasing under ADIP scheme while on the other hand, in States like Andhra Pradesh, Chhattisgarh, Himachal Pradesh, Karnataka and Jharkhand the figures of beneficiaries are waning. The Committee desired that in the States where number of beneficiaries are decreasing continuously, the implementing agencies should be encouraged to associate with the reputed NGOs/VOs to carry forward their activities and expand the coverage of the scheme so as to cover more and more PwDs in all parts of the country. The Committee might be apprised of the increase in number of beneficiaries in these States by undertaking the steps by the Department.
- 1.12 The Department of Empowerment of PwDs in their Action Taken Reply have stated as follows:

"It may be noted that the number of total beneficiaries under ADIP Scheme decreased from 2.77 lakh in 2013-14 to 2.39 lakh in 2014-15 and to 2.05 lakh in 2015-16. During the year 2016-17, number of beneficiaries assisted under the scheme has gone up to 2,57,549. It is also submitted that in Andhra Pradesh, Chhattisgarh and Himachal Pradesh also, the amount spent has not decreased in 2016-17, as compared to 2015-16. The decline in number of beneficiaries is mainly attributable to the increasing costs of aids and assistive devices being supplied, the implication being that a lesser number of beneficiaries can be covered with the same budget. However, number of beneficiaries has increased in the States of Jharkhand from 182 beneficiaries in 2015-16 to 656 beneficiaries in 2016-17 and in Karnataka State from 6421 in 2015-16 to 8230 in 2016-17. (A statement showing State-wise funds utilized and number of beneficiaries covered during the last three years is placed at Annexure-I).

It is also stated that less number of proposals of NGOs being considered in the Department is mainly due to financial constraints. The Department is organizing special camps through ALIMCO/National Institutes in which aids and assistive devices are distributed in the presence of Hon. Ministers/MPs/Senior Officers of the Ministry/District Administration in a transparent manner. The funds under the Scheme are accordingly being utilized through implementing agencies i.e. ALIMCO/NIs/CRCs/DDRCs/Indian Red Cross Societies/NGOs.

It is further stated that representatives of Department of Empowerment of Persons with Disabilities (Divyangjan) and ALIMCO had briefed the Parliamentary Standing Committee on Social Justice and Empowerment regarding Implementation of Scheme of Assistance to Disabled Persons for Purchase/fitting of Aids/Appliances (ADIP) during the Study Tour of the Committee at GOA on 31.5.2017. "

1.13 The Committee in their recommendation had desired that in the States where number of beneficiaries are decreasing continuously, the implementing agencies should be encouraged to associate with reputed NGO/VOs to carry forward their activities. The Department in their Action Taken Reply have stated that less number of proposals of NGOs being considered in the Department is mainly due to financial constraints. The Committee are disappointed to note that the number of beneficiaries are not increasing under the ADIP Scheme mainly due to increase in cost of aids and appliances and inadequate budget allocation. The Committee feel that the reasons furnished by the Department are logical to some extent and therefore, desire that the Department of PwDs must convince the Department of Expenditure while submitting the budgetary proposals so that they may get sufficient funds to implement ADIP Scheme successfully and more number of beneficiaries could be covered.

D. Schemes arising out of Implementation of the Persons With Disabilities Act, 1995 (SIPDA)

Recommendations (Para No. 4.13)

- 1.14 The Committee found that inspite of low utilization of funds in previous years under SIPDA scheme, the Department has sought higher BE of Rs. 207.00 crore for 2017-18 mainly in the name of Accessible India Campaign which is a flagship programme of the Government with barrier-free access as its integral component. The Committee were dismayed to note that buildings, roads, dividers, pavements, public convenience, bus stops, etc. are being constructed throughout the country on the same old pattern without any provisions of barrier-free access and movement for PwDs. The Committee, therefore, strongly recommended the Department to make sure that new infrastructure, public convenience, etc. must have the provisions of barrier-free access at the construction stage itself so that there is no need of spending public money towards converting them into barrier free in future. The Committee also recommended that detailed guidelines be formulated in this regard and circulated to all concerned Department/Agencies dealing with construction/public works including States/UTs.
- 1.15 The Department of Empowerment of PwDs in their Action Taken Reply have stated as under:

"The Rights of Persons with Disabilities Act, 2016 (RPWD Act) has come into force on 19.4.2017. Section 40 of this Act mandates the Central Government to frame rules laying down standards of accessibility in built environment, transportation system, information and communication technology system and other facility and services provided in the urban and rural areas.

The Central Government has notified rules under the above Act on 15.6.2017. As per Rule 15 (1)(a) of these rules every Establishment is required to comply with the standards for public buildings as specified in the harmonized guidelines and space standards for barrier free environment for Persons With

Disabilities and elderly person as issued by Ministry of Urban Development in March, 2016. Thus, with effect from 15.6.2017, the accessibility standards specified in the above harmonized guidelines are to be mandatorily complied with for construction of public buildings.

Further, Section 44 of the Act provides that (1) no establishment shall be granted permission to build any structure if the building plan does not adhere to the rules formulated by the Central Government; and (2) no establishment shall be issued a certificate of completion or allowed to take occupation of a building unless it has adhered to the rules framed by the Central Government. In view of the above provisions in the Act and Rules, it could now be ensured that every public building would have accessibility features.

Now, since the Central Rules containing the accessibility standards for public buildings have been notified, all the concerned Ministries/Departments as well as States/UTs are being advised to take appropriate action to comply with these provisions accordingly."

1.16 The Committee are happy to note that "The Rights of Persons with Disabilities Act, 2016 (RPWD) has come into force w.e.f. 19.04.2017 and the Government have also notified rules under the Act on 15.06.2017. The Committee hope that the Act and the Rules notified thereunder with regard to barrier-free environment will be implemented in letter and spirit. As the Accessible India Campaign is a flagship programme of the Government with barrier-free access for PwDs, the Committee desire that the Department should strive for its proper implementation and strict compliance all over the country.

E. Educational Schemes For Persons With Disabilities

(Recommendation (Para No. 5.8)

- 1.17 The Committee found that 3878 and 16574 applications had been received in the year 2015-16 and 2016-17 respectively against the target of 46,000 per year under Pre-Matric Scholarship Scheme for PwDs. The Department informed that failure to send verified list of candidates by some State Governments and revamping of National-e-portal (developed and maintained by NIC which was at the initial stage and having some technical operational problem) were the attributed reasons for not getting sufficient applications under the scheme. The Committee felt that the Department of Empowerment of PwDs is solely responsible for implementation of the Scheme and desired that it must make concerted and coordinated efforts towards timely receipt of verified list of candidates from the State Governments and to get the National-e-portal operationalised at the earliest.
- 1.18 The Department of Empowerment of PwDs in their Action Taken Reply have stated as under:

"The National Fellowship Scholarship (NSP) for enrollment of students for scholarship has already starting functioning from 1st June, 2017. The State Nodal Officers have been requested to mobilize students for registration on the NSP. Five regional meetings of the State Secretaries of Social Welfare were conducted recently. The main objective of these meetings was to emphasize to the State Governments to fully utilize the quota allocated to them. It is also proposed to organize periodical meetings of State Nodal Officers to review the progress made in the scholarship schemes."

1.19 The Committee are anguished to note that with regard to their recommendation on poor response to pre-matric scholarship scheme, the Department has given a routine and vague reply. The Department has informed in their action taken reply that the National Fellowship Scholarship Portal (NSP) for enrollment of students for scholarship has already functional from 1st June, 2017 and they are holding regional meetings of the State Secretaries etc. However, the Department is silent on what specific efforts have been made by them for timely receipt of verified list of candidates and to achieve the target set under pre-matric scholarship scheme for the year 2017-18. The Committee, therefore, reiterate their earlier recommendation that concerted coordinated efforts should be made by the Department to get sufficient number of applications under the pre-matric scholarship scheme. The Committee would also like to be informed about the status of actual number of scholarships sanctioned under the Scheme after commissioning of National Scholarship Portal (NSP) for the year 2017-18.

CHAPTER - II

OBSERVATIONS/RECOMMENDATIONS WHICH HAVE BEEN ACCEPTED BY THE GOVERNMENT

Recommendation (Para No. 2.14)

2.1 The Committee note with concern that out of allocated amount of Rs.783.56 crore for the year 2016-17, the Department has utilized only Rs.580.05 crore as on 22.02.2017. The Department assured that it would be able to utilize Rs. 763.06 crore by the end of the financial year 2016-17. However there would still be likely shortfall of Rs. 20 crore (approx.) in expenditure due to non-receipt of proposals from North East States. The Committee also note that the Department sought Rs.1578.05 crore from the Ministry of Finance for 2017-18 but got only Rs.855.00 crore, which is only 9 per cent increase over the BE of 2016-17. The Committee observe that for activities like establishment/construction of Centre for Disability Sports, National Institute of Universal Design, Indian Sign Language Research and Training Centre, National Institute of Mental Health Rehabilitation and to meet the increasing demand of State Governments under Accessible India Campaign, more funds will be required by the Department. The Committee desire that the Department should convince the Ministry of Finance to enhance the allocation at the RE stage so that the implementation of all the important projects/schemes are not adversely impacted due to paucity of funds.

Reply of the Government

2.2 Department of Empowerment of Persons with Disabilities (Divyangjan) was allocated Rs.783.56crore in BE & RE 2016-17, and as against this, the expenditure incurred was Rs. 773.22crore which accounts for utilization of 98.68% funds. In the year 2016-17, an increase of 8.23% in expenditure was achieved viz a viz

expenditure in 2015-16, which was 90.45%.

The expenditure incurred under the Schemes and Programmes of the Department ending June, 2017 is Rs.208.84 crore, as against the expenditure of Rs.170.29 crore during the corresponding period last year. Also, funds allocation under Assistance to Disable Persons for aids/assistive devices and some of Scholarship Schemes are near exhaustion. Considering the huge demand for funds under Scholarship Schemes namely National Fellowship for PwDs (1000 applications pending till date), Pre and Post Matric Scholarship (2600 applications pending till date), and some other flagship Schemes, the requirement for enhanced funds at RE stage will be projected properly by the Department.

(Department of Empowerment of Persons with Disabilities (Divyangjan) O.M. No.1/4/2017-2018/Budget/DEPwD dated 13th July, 2017)

Comments of the Committee

(Please see Para No. 1.10 of Chapter-I of the Report)

Recommendation (Para No. 3.11)

2.3 The Committee acknowledge the fact that Assistance of Disabled Persons for Purchase/Fitting of Aids/Appliances (ADIP) is one of the most important schemes for the upliftment of PwDs by providing assistive devices and corrective surgeries. The Committee, however, find that number of beneficiaries covered under the scheme has been decreasing year after year. The Department has informed the Committee that due to increase in cost ceiling of aids/ appliances from Rs.6000 to Rs.10000, inclusion of cochlear implant @ Rs.6.00 lakh per beneficiary and inclusion of other high-end devices, the overall cost has increased, leading to lesser number of beneficiaries. The Department also informed that demand for holding ADIP Distribution Camps in different parts of the country is also increasing. The Committee

are of the considered view that PwDs being an integral part of our society, need extra attention and efforts by the Government so that they can demolish the social and physical barriers put up in their path of upward social mobility. The Committee feel that paucity of funds should not come in their way. The Committee, therefore, desire that the Department should assess their needs of funds well in advance and place them before the Ministry of Finance more convincingly and sensitize them also so that funds at the RE stage may be increased *vis-à-vis* demand for achieving targets.

Reply of the Government

2.4 Consequent upon revision of the ADIP Scheme w.e.f. 1.4.2014 and inclusion of high-end devices, cochlear Implant, increasing request by Members of Parliament and other dignitaries for holding camps, sufficient funds are required under the Scheme to cope with the demands for requirement of aids and assistive devices. Accordingly, the Department has been taking up the matter during submission of its Demand for Grants. However, due to low allocation of budget for the Schemes/Programmes of the Department, the Department is constraint to allocate the budget proportionately to run all the Schemes/ Programmes smoothly. The requirement of funds under the ADIP Scheme has been addressed to by the Department and enhanced budget under the Scheme has been allocated during each of the last three years within the overall budget of the Department. The budget allocation, expenditure during the last three years and current year is as follows:-

Financial Year	Budget Estimate (Rs. in crore)	Revised Estimate (Rs. in crore)	Amount released (Rs. in crore)
2014-15	110.00	101.50	101.28
2015-16	125.50	151.40	151.16

2016-17	130.00	170.00	170.00
2017-18 (as	150.00		95.11
on 20.06.17)			

As regards Committees observation that Department should assess their need of funds well in advance and place them before the Ministry of Finance, it is stated that Department had submitted a projection of Rs.300.00 crore under ADIP Scheme for 2016-17. However, the total budget of the Department was approved for Rs.855.00 crore only and accordingly, the BE under ADIP Scheme had to be curtailed to Rs.150.00 crore. Considering the fact that out of the allocation of Rs. 150 crore, Rs. 95.11crore had already been utilized, i.e 63.40% of funds have been utilized within the 1st quarter itself. The observations of the Committee for raising demands with the Ministry of Finance for more budgetary allocation under the Scheme at RE stage has been noted for compliance and will be raised appropriately at RE stage.

(Department of Empowerment of Persons with Disabilities (Divyangjan) O.M. No.1/4/2017-2018/Budget/DEPwD dated 13th July, 2017)

Recommendation (Para No. 4.12)

2.5 The Committee note that during 2014-15 and 2015-16, the budget allocation under Schemes Arising out of Implementation of the Persons with Disabilities Act, 1995 (SIPDA) was curtailed at RE stage and even this allocation could not be utilized fully. The reasons advanced by the Department for less utilization of funds are non-receipt of utilization certificates and incomplete proposals from States/UTs. The Committee in their earlier Reports, have time and again impressed upon the Department to take effective measures to overcome these recurrent impediments, which adversely impact the utilization of funds. The Committee are, therefore, of the

firm view that it is high time the Department ironed out the deficiencies/anomalies intensified its efforts and work out concrete measures so as to ensure optimal utilization of the funds in the coming years.

Reply of the Government

2.6 "One of the main reasons for low release of funds to State Govts., UTs under SIPDA Scheme is non-furnishing of Utilization Certificates in respect of previous grant-in-aid to the States/UTs. The Ministry is constantly monitoring and making all out efforts by reminding the defaulter States/UTs from time to time to utilize the grantin-aid released during previous years timely and furnish progress report and Utilization Certificates. During each year, in the conference of States/UTs Social Welfare Ministers/ Secretaries the issues relating to SIPDA Scheme such as submission of proposals in time, utilization of funds and submission of UCs in time are raised. Due to constant efforts with defaulter States/UTs, there was no curtailment in RE 2016-17 and the Ministry was able to release 186.83 crore out of total Budget Allocation of Rs.193.00 crore during 2016-17 which is a significant achievement. The Budget Allocation under the Scheme during 2017-18 is Rs.207.00 During 2017-18 the Department has already conducted Regional crore only. Conferences in all the Regions of the Country where all the States/UTs have been sensitized about achieving the targets of Accessible India Campaign and requested to submit the proposals under Accessible India Campaign alongwith progress reports/Utilization Certificates of previous grant-in-aid. Accordingly, all the major components under the SIPDA Scheme viz., Accessible India Campaign and Skill Development Training Programme under National Action Plan, establishment and functioning of Composite Regional are going on in full swing, the entire allocation of funds allocated during 2017-18 will be fully utilized in time.

(Department of Empowerment of Persons with Disabilities (Divyangjan) O.M. No.1/4/2017-2018/Budget/DEPwD dated 13th July, 2017)

Recommendation (Para No. 4.13)

2.7 The Committee find that inspite of low utilization of funds in previous years under SIPDA scheme, the Department has sought higher BE of Rs. 207.00 crore for 2017-18 mainly in the name of Accessible India Campaign which is a flagship programme of the Government with barrier-free access as its integral component. The Committee are dismayed to note that buildings, roads, dividers, pavements, public convenience, bus stops, etc. are still being constructed throughout the country on the same old pattern without any provisions of barrier-free access and movement for PwDs. The Committee, therefore, strongly recommend the Department to make sure that new infrastructure, public convenience, etc. must have the provisions of barrier-free access at the construction stage itself so that there is no need of spending public money towards converting them into barrier free in future. The Committee also recommend that detailed guidelines be formulated in this regard and circulated to all concerned Department/Agencies dealing with construction/public works including States/UTs.

Reply of the Government

2.8 The Rights of Persons with Disabilities Act, 2016 (RPWD Act) has come into force on 19.4.2017. Section 40 of this Act mandates the Central Government to frame rules laying down standards of accessibility in built environment, transportation system, information and communication technology system and other facility and

services provided in the urban and rural areas.

The Central Government has notified rules under the above Act on 15.6.2017. As per Rule 15 (1)(a) of these rules every Establishment is required to comply with the standards for public buildings as specified in the harmonized guidelines and space standards for barrier free environment for Persons With Disabilities and elderly person as issued by Ministry of Urban Development in March, 2016. Thus, with effect from 15.6.2017, the accessibility standards specified in the above harmonized guidelines are to be mandatorily complied with for construction of public buildings.

Further, Section 44 of the Act provides that (1) no establishment shall be granted permission to build any structure if the building plan does not adhere to the rules formulated by the Central Government; and (2) no establishment shall be issued a certificate of completion or allowed to take occupation of a building unless it has adhered to the rules framed by the Central Government. In view of the above provisions in the Act and Rules, it could now be ensured that every public building would have accessibility features.

Now, since the Central Rules containing the accessibility standards for public buildings have been notified, all the concerned Ministries/Departments as well as States/UTs are being advised to take appropriate action to comply with these provisions accordingly.

(Department of Empowerment of Persons with Disabilities (Divyangjan) O.M. No.1/4/2017-2018/Budget/DEPwD dated 13th July, 2017)

Comments of the Committee

(Please see Para No. 1.16 of Chapter-I of the Report)

Recommendation (Para No. 6.11)

2.9 The Committee are happy to note that the overall performance of all the National Institutes during 2014-15 and 2015-16 was satisfactory and in the current financial year also, National Institutes are poised to achieve their targets. In November, 2016, when the Committee visited Ali Yavar Jung National Institute for speech and Hearing Disabilities at Mumbai and held discussions with the officials of the Institute and Department, they observed that the Institute had been facing shortage of staff. The Committee were informed that proposal of revival of the vacant posts has been examined by the Department in consultation with the Ministry of Finance and report of Staff Inspection Unit (SIU), Department of Expenditure, Ministry of Finance is awaited and the action for creation/abolition/upgradation/ filling up of posts in the Institute will be taken up shortly. The Committee desire that the process of filling up of vacant posts should be completed without any further delay so that day to-day activities and working of the Institute are not affected. The Committee also desire that the Department should pursue with the Ministry of Finance, (Department of Expenditure) to finalize the SIU Report in respect of all the National Institutes so that process of filling up of posts in these Institutes is not delayed further and their functioning also does not suffer.

Reply of the Government

2.10 <u>National Institute for Empowerment of Persons with Visually Disabilities</u> (NIEPVD), Dehraudun

Final Report of SIU has been received from Ministry of Finance, Department of Expenditure. Department have accepted the report submitted by the SIU.

SIU has recommended 71 posts for abolition and 66 posts for creation at NIEPVD, Dehradun and 14 posts at Regional Centre, Chennai. Out of 71 posts, Institute have agreed to abolish 44 posts in various groups which are vacant at present. Remaining 27 posts are retained till the superannuation of the incumbents or the incumbents are accommodated against the newly recommended posts. Institute vide Office Order dated 12.04.2017 has abolished 44 posts and retained 27 posts.

Proposal for creation of 66 posts for creation at NIEPVD, Dehradun and 14 posts at Regional Centre, Chennai has been sent to Ministry of Finance, Department of Expenditure through Integrated Finance Division (IFD) on 18.04.2017

National Institute for Locomotor Disabilities (NILD), Kolkata

Final Report of SIU has been received from Ministry of Finance, Department of Expenditure. Report has been examined in the Department in consultation with Institute. SIU has recommended for creation of 41 and 57 posts for abolition.

Institute has requested for creation of five additional posts over and above 41 posts recommended by SIU. Out of 57 posts as recommended by SIU for abolition, Institute has requested for retention of one post of Hostel Superintendent based on its required services.

Institute issued a notification dated 07.03.2017 for abolition of 21 posts presently vacant with immediate effect and 35 posts to be abolished as soon as the existing incumbents vacate the posts by virtue of retirement/resignation or by redeployment wherever/whichever is earlier/possible

The proposal for creation of 5 additional posts i.e Associate Professor (Nursing) (one post), Junior Orthotist (two posts) and Junior Prosthetist (two posts) and retention of one post of Hostel Superintendent has been sent to SIU, M/o Finance, Deptt. of Expenditure through Integrated Finance Division on 24.05.2017 for their concurrence.

The proposal of creation of 41 posts as recommended by SIU has been sent to M/o Finance, Department of Expenditure through Integrated Finance Division on 10.04.2017.

National Institute for Empowerment of Persons with Intellectual Disabilities (NIEPID), Secunderabad

Final Report of SIU has been received on 27.03.2017 from Ministry of Finance, Department of Expenditure. SIU has recommended 25 new posts for creation and 24 posts for abolition. Institute has given its consent to implement the recommendation of the SIU.

The proposal for creation of 1 additional post by SIU has been sent to SIU, M/o Finance, Department of Expenditure on 22.05.2017 for reconsideration.

The proposal for creation of 23 posts as recommended by SIU has been sent to M/o Finance, Department of Expenditure on 22.05.2017

<u>Swami Vivekanand National Institute for Rehabilitation Training and Research (SVNIRTAR), Cuttack</u>

Final Report of SIU has been received from Ministry of Finance, Department of Expenditure. SIU has recommended for creation of 84 posts in various grade and 106 posts have been recommended for abolishing.

The report has been examined in consultation with SVNIRTAR, Cuttack. Institute has agreed to abolish 91 posts out of 106 posts recommended by SIU. Rest of the 15 posts may not be abolished, since these posts are to be retained, as it will result in serious dislocation. Institute vide letter dated 12.04.2017 has abolished 91 posts.

Proposal for creation of 84 posts has been sent to M/o Finance, Department of Expenditure through Integrated Finance Division on 09.05.2017. The proposal for creation of 15 additional posts and retention of 15 posts has also been sent to Staff Inspection Unit, M/o Finance, Department of Expenditure on 18.05.2017 for reconsideration.

Ali Yavar Jung National Institutes Speech and Hearing Disabilities (AYJNISHD), Mumbai

Provisional assessment report has been received and same is being examined in the Ministry.

(Department of Empowerment of Persons with Disabilities (Divyangjan) O.M. No.1/4/2017-2018/Budget/DEPwD dated 13th July, 2017)

Recommendation (Para No. 7.5)

2.11 The Committee note with concern that there is inconsistency in funds allocation at RE stage under the Awareness Generation and Publicity Scheme and Mass Education Cell Scheme for the last three years. Even the allocated amount could not be spent fully under both the schemes. The Committee were informed that since the scheme of Awareness Generation and Publicity was approved during the end of second half of the Financial Year 2014-15, the full allocation of funds under the scheme could not be utilized. The Committee note that in order to have more

coverage of the scheme, it was revised again in 2015-16. The Committee find that even after that, the scheme could not take off in right earnest and is likely to be reviewed further to make it more focused by way of simplification of procedure. The Committee are of the considered view that such frequent revision of the scheme reflects poorly on the efficiency of the Department and its lack of due diligence. As a result, the scheme was probably neither practicable nor viable initially. The Committee would, therefore, like to advise the Department that before undertaking another revision of the scheme, the Department must discuss each and every aspect of the Scheme with all the stakeholders and implementing agencies including State/UT Governments so as to make it practical and workable too.

Reply of the Government

2.12 The Awareness Generation and Publicity Scheme has been launched in September, 2014 and is operational from the financial year 2014-15 onwards. The Scheme has been revised in financial year 2015-16 to simplify and enhance its scope, objectives, eligibility etc. & to broad base the implementation for better and effective outcomes. During 2014-15 and 2015-16, since the Scheme was in its initial stages, the fund allocated under the Scheme during 2014-15 and 2015-16 could not be fully utilized. However, during 2016-17 out of the total allocated budget of Rs. 3.00 crore (Rs. 2.70 crore for Rest of Country(ROC) and Rs. 30.00 lakh for NE Region), the entire allocated budget of Rs. 2.70 crore for Rest of Country(ROC) was released upto 31.03.2017.

The Department is making all out efforts to streamline the release of funds under the Scheme. In this regard the Department has already initiated action for

bringing the Awareness Generation and Publicity Scheme under the purview of the Scheme for Implementation of Persons with Disabilities Act, 1995 (SIPDA), which is an umbrella scheme of the Department for better implementation of the projects relating to awareness generation and publicity. The memorandum for Expenditure Finance Committee accordingly is under process. The State Governments and the implementing agencies are also being requested continuously to submit the proposals alongwith complete documents for expeditious release of funds by the Department.

During 2017-18, the BE under the Scheme is Rs. 3.00 crore. The Department is receiving sufficient number of proposals from all over the country including North East regions. The entire allocation under the Scheme during 2017-18 will be fully utilized accordingly.

(Department of Empowerment of Persons with Disabilities (Divyangjan) O.M. No.1/4/2017-2018/Budget/DEPwD dated 13th July, 2017)

Recommendation (Para No. 7.6)

2.13 The Committee are constrained to note that the Department has released Rs. 23.57 crore to DAVP for audio visual publicity of the Accessible India Campaign Scheme but the DAVP could utilize an amount of Rs. 13.03 crore only and Rs. 10.50 crore (approx.) could not be utilized by them and the Department has again released Rs. 5.50 crore (approx.) during 2016-17. The Committee feel that the Accessible India Campaign is the most important scheme towards the universal accessibility of PwDs and, therefore, proper and wide publicity should be given to the scheme so that more and more PwDs are made aware of the scheme so as to avail its myriad

benefits. The Committee, therefore recommend that the Department should again pursue the matter with DAVP and give them definite guidelines to give mass publicity through print and electronic media so that entire amount given to them for the publicity of the scheme is fully utilized.

Reply of the Government

2.14 The Department undertakes various media activities through DAVP for mass publicity of the Schemes / Programmes of the Department through various platforms viz. Print Media (Newspapers & Magazines) Audio-Visual Broadcasting / Telecasting, Radio Broadcast Campaign & Digital / Social Media Campaigns, Outdoor Publicity. As per the procedure, the funds are placed at the disposal of DAVP through Letter of Authority (LOA).

During 2016-17 the Department issued LOAs for Rs. 26.71 crore to DAVP upto 31.03.2017 for various activities. For utilization of the entire amount of LOAs by DAVP, the Department at the level of Joint Secretary and Financial Advisor pursued vigorously with the concerned authorities in Ministry of Information & Broadcasting / DAVP. Consequently, the entire amount of LOAs was fully utilized by them upto 31.03.2017. As a result, the RE allocation of Rs. 40.00 crore was fully utilized during 2016-17.

The budget allocation during 2017-18 is Rs. 50.00 crore. The Department has formulated the Media Plan for the year giving specific focus on Accessible India Campaign and the same is being implemented and monitored in right spirit. LOA for Rs. 10.00 crore has already been issued to DAVP for booking the expenditure

towards the release orders issued by the Department during the month of March 2017 and during the first quarter of the current financial year. As submitted above the Department is monitoring the utilization of funds earmarked to DAVP regularly. The budget allocation of Rs. 50.00 crore for 2017-18 will be fully utilized by 31.03.2018.

(Department of Empowerment of Persons with Disabilities (Divyangjan) O.M. No.1/4/2017-2018/Budget/DEPwD dated 13th July, 2017)

CHAPTER - III

OBSERVATIONS/RECOMMENDATIONS WHICH THE COMMITTEE DO NOT DESIRE TO PURSUE IN VIEW OF THE GOVERNMENT'S REPLY

- Nil -

CHAPTER - IV

OBSERVATIONS/RECOMMENDATIONS IN RESPECT OF WHICH REPLIES OF THE GOVERNMENT HAVE NOT BEEN ACCEPTED AND WHICH REQUIRE REITERATION

Recommendation (Para No. 2.13)

4.1 The Committee note that one of the disquieting aspects that has consistently engaged their attention is the uneven pattern of expenditure by the Department of with Disabilities. Empowerment of Persons despite the clear cut guidelines/instructions of the Ministry of Finance not to exceed the ceiling of 33 per cent expenditure in the last quarter and 15 per cent in the month of March every financial year. The Committee observe that this is mainly due to non-receipt of Utilization Certificates and complete proposals from the State Governments/UTs, particularly from North East States which has obstructed the pace of expenditure almost under each and every scheme of the Department.

In view of the fact that uneven and disjointed pattern of expenditure hampers the planned implementation of the Schemes envisaged, besides violating the fiscal discipline imposed by the Finance Ministry, the Committee impress upon the Department of Empowerment of PwDs to sensitize the State Governments regarding the welfare schemes of PwDs and for submitting Utilization Certificates in time. For this purpose, the Committee exhort the Department to hold frequent visits/meetings with the higher officers of the State Governments including their Chief Ministers and at the time of such visits, local Members of Parliament and MLAs may also be invited which would definitely benefit the Department. Such steps, no doubt, would certainly yield positive result and put the Department on a strong footing and its budgetary allocation would not be reduced or affected sizeably by the Ministry of Finance as has been done for the year 2017-18.

Reply of the Government

4.2 In accordance with the Committee's recommendation that Department should sensitize the State Governments regarding the welfare schemes of PwDs and for submitting Utilization Certificates in time, Regional Conferences were organized in five zones of the country to sensitize about the new RPwD Act, 2016, implementation of unique ID project, revamping ADIP and SIPDA Scheme, launching of various Scholarship Schemes and National Skill Development Programme and about Accessible India Campaign. States/UTs were asked to submit the Utilization Certificates in time and also submit all the pending utilization certificates in respect of grants released earlier to them to facilitate further release of funds under various Schemes and Programmes of the Government. Regional Conferences were held in States/UTs, as the objective was to provide a platform, so as to sensitize the States about the responsibility of the States in terms of new Act and also sensitize them for taking measures for effective implementation of the Schemes and Programmes meant for PwDs. Regional Conferences were held in Mumbai on 11.05.2017 (Western Region), Chennai on 12.05.2017 (Southern Region), Chandigarh on 26.05.2017 (Northern Region), Bhopal on 02.06.2017 (Central Region) and Delhi on 09.06.2017 (Eastern and North Eastern Region. Some of these meetings were attended by the Union Minister of Social Justice and Empowerment and concerned Ministers of the State Govts.

(Department of Empowerment of Persons with Disabilities (Divyangjan) O.M. No.1/4/2017-2018/Budget/DEPwD dated 13th July, 2017)

Comments of the Committee

(Please see Para No. 1.7 of Chapter-I of the Report)

Recommendation (Para No. 3.12)

4.3 The Committee note that on the one hand in States like Madhya Pradesh, Odisha, Punjab, Maharashtra, Uttar Pradesh and West Bengal, the number of beneficiaries are constantly increasing under ADIP scheme while on the other hand, in States like Andhra Pradesh, Chhattisgarh, Himachal Pradesh, Karnataka and Jharkhand the figures of beneficiaries are waning. The Committee desire that in the States where number of beneficiaries are decreasing continuously, the implementing agencies should be encouraged to associate with the reputed NGOs/VOs to carry forward their activities and expand the coverage of the scheme so as to cover more and more PwDs in all parts of the country. The Committee may also be apprised of the increase in number of beneficiaries in these States by undertaking these steps by the Department.

Reply of the Government

4.4 It may be noted that the number of total beneficiaries under ADIP Scheme decreased from 2.77 lakh in 2013-14 to 2.39 lakh in 2014-15 and to 2.05 lakh in 2015-16. During the year 2016-17, number of beneficiaries assisted under the scheme has gone up to 2,57,549. It is also submitted that in Andhra Pradesh, Chhattisgarh and Himachal Pradesh also, the amount spent has not decreased in 2016-17, as compared to 2015-16. The decline in number of beneficiaries is mainly attributable to the increasing costs of aids and assistive devices being supplied, the implication being that a lesser number of beneficiaries can be covered with the same

budget. However, number of beneficiaries has increased in the States of Jharkhand from 182 beneficiaries in 2015-16 to 656 beneficiaries in 2016-17 and in Karnataka State from 6421 in 2015-16 to 8230 in 2016-17. (A statement showing State-wise funds utilized and number of beneficiaries covered during the last three years is placed at annexure-I).

It is also stated that less number of proposals of NGOs being considered in the Department is mainly due to financial constraints. The Department is organizing special camps through ALIMCO/National Institutes in which aids and assistive devices are distributed in the presence of Hon. Ministers/MPs/Senior Officers of the Ministry/District Administration in a transparent manner. The funds under the Scheme are accordingly being utilized through implementing agencies i.e. ALIMCO/NIs/CRCs/DDRCs/Indian Red Cross Societies/NGOs.

It is further stated that representatives of Department of Empowerment of Persons with Disabilities (Divyangjan) and ALIMCO had briefed the Parliamentary Standing Committee on Social Justice and Empowerment regarding Implementation of Scheme of Assistance to Disabled Persons for Purchase/fitting of Aids/Appliances (ADIP) during the Study Tour of the Committee at GOA on 31.5.2017.

(Department of Empowerment of Persons with Disabilities (Divyangjan) O.M. No.1/4/2017-2018/Budget/DEPwD dated 13th July, 2017)

Comments of the Committee

(Please see Para No. 1.13 of Chapter-I of the Report)

Recommendation (Para No. 5.8)

4.5 The Committee find that 3878 and 16574 applications have been received in the year 2015-16 and 2016-17 respectively against the target of 46,000 per year

under Pre-Matric Scholarship Scheme for PwDs. The Department informed that failure to send verified list of candidates by some State Governments and revamping of National-e-portal (developed and maintained by NIC which is at the initial stage and having some technical operational problem) are the attributed reasons for not getting sufficient applications under the scheme. The Committee feel that the Department of Empowerment of PwDs is solely responsible for implementation of the Scheme and therefore, desire that it must make concerted and coordinated efforts towards timely receipt of verified list of candidates from the State Governments and to get the National-e-portal operationalised at the earliest.

Reply of the Government

4.6 The National Fellowship Scholarship (NSP) for enrollment of students for scholarship has already starting functioning from 1st June, 2017. The State Nodal Officers have been requested to mobilize students for registration on the NSP. Five regional meetings of the State Secretaries of Social Welfare were conducted recently. The main objective of these meetings was to emphasize to the State Governments to fully utilize the quota allocated to them. It is also proposed to organize periodical meetings of State Nodal Officers to review the progress made in the scholarship schemes.

(Department of Empowerment of Persons with Disabilities (Divyangjan) O.M. No.1/4/2017-2018/Budget/DEPwD dated 13th July, 2017)

Comments of the Committee

(Please see Para No. 1.19 of Chapter-I of the Report)

CHAPTER - V

OBSERVATIONS/RECOMMENDATIONS IN RESPECT OF WHICH REPLIES OF THE GOVERNMENT ARE INTERIM IN NATURE

Recommendation (Para No. 4.14)

5.1 The Committee note with satisfaction that all the State/UT Governments have been implementing the National Action Plan (NAP) for skill training of persons with disabilities for imparting skill training to PwDs. The Committee find that though the Department has furnished the information regarding the number of beneficiaries under the Scheme but did not provide the information regarding number of persons who got employment after getting training citing the reason that the same would be collected from the various implementing agencies of the Scheme. The Committee are of the considered view that the success or failure of the Scheme would solely depend upon the number of persons who got employment after completing their training. It would also help the Department to modify the Scheme as per the need and requirement of the industrial sector. The Committee, therefore, urge upon the Department to collect the requisite information, State/UT-wise and furnish to the Committee within three months after presentation of this Report.

Reply of the Government

5.2 The empanelment of training partners for providing skill training to PwDs under SIPDA started from 2016-17. They have started giving training to PwDs. The information regarding employment of PwDs will be available only when the training Programme is completed. As on date the information is Nil. However, skill training to PwDs through National Institutes, Composite Regional Centres & National Handicapped Finance & Development Corporation (as against training by training

partners) under Schemes Arising out of the Implementation of the Persons with Disabilities Act 1995 (SIPDA), which is available upto year 2015-16 is tabulated below.

State-wise grant-in-aid released/Fund Utilized/Beneficiaries covered/No. of employed under Skill Training Programme of Scheme for Implementation of Persons with Disabilities Act, 1995 (SIPDA) during the 2014-15

(NHFDC)

Sr. No.	Name of State/UT	2014-15				
NO.	State/U1	Amount Released	No. of PwDs trained	No. of PwDs Employed (Wage/Self Employed)		
1.	Assam	34.80	60	30		
2.	Andhra Pradesh	49.80	273	134		
3.	Arunachal Pradesh	9.72	60	30		
4.	Bihar	7.92	90	44		
5.	Chhattisgarh	56.70	250	123		
6.	Delhi	60.58	560	276		
7.	Gujarat	35.34	230	113		
8.	Goa	7.20	0	0		
9.	Haryana	135.56	1280	630		
10.	Himachal Pradesh	17.38	150	74		
11.	Jammu and Kashmir	17.38	150	74		
12.	Jharkhand	18.60	170	84		
13.	Karnataka	32.40	380	187		
14.	Kerala	0	85	42		
15.	Lakshadweep	0	0	0		

Sr.	Name of State/UT	2014-15				
No.		Amount Released	No. of PwDs trained	No. of PwE Employed (Wage/Self Employed)		
16.	Madhya Pradesh	79.76	1189	339		
17.	Maharashtra	91.37	720	354		
18.	Manipur	3.24	30	15		
19.	Meghalaya	6.48	60	30		
20.	Mizoram	0	0	0		
21.	Nagaland	0	45	22		
22.	Odisha	16.50	120	59		
23.	Puducherry (UT)	0	0	0		
24.	Punjab	21.94	300	148		
25.	Rajasthan	95.28	1272	626		
26.	Sikkim	12.96	120	59		
27.	Tamil Nadu	1.89	80	39		
28.	Telangana	10.08	150	74		
29.	Tripura	5.88	80	39		
30.	Uttar Pradesh	160.03	1590	783		
31.	Uttrakhand	7.92	90	44		
32.	West Bengal	28.96	272	134		
33.	Andaman and Nicobar islands	0	0	0		
34.	Chandigarh	0	0	0		
35.	Dadar and Nagar Haveli	0	0	0		
36.	Daman and Diu	0	0	0		
	Total	1025.67	9856	4606		

State-wise grant-in-aid released/Fund Utilized/ Beneficiaries covered/ No. of employed under Skill Training Programme of Scheme for Implementation of Persons with Disabilities Act, 1995 (SIPDA) during the 2015-16 (NHFDC/NIs/CRCs)

S.	State/UT	2015-16			
No.		Fund Released /Fund Utilized (Rs. in lakh)	Beneficiaries covered	No. of Employed	
1	Andhra Pradesh	100.1	1125	674	
2	Arunachal Pradesh	3.51	115	73	
3	Assam	104.04	740	412	
4	Bihar	213.57	1177	697	
5	Chhattisgarh	103.95	630	367	
6	Goa	24.75	150	87	
7	Gujarat	103.65	662	385	
8	Haryana	257.57	1615	952	
9	Himachal Pradesh	94.05	569	331	
10	Jammu and Kashmir	94.05	570	332	
11	Jharkhand	160.65	767	484	
12	Karnataka	9	60	35	
13	Kerala	37.69	372	234	
14	Madhya Pradesh	193.77	1323	743	
15	Maharashtra	103.19	789	424	
16	Manipur	9.9	60	35	
17	Meghalaya	17.6	170	99	
18	Mizoram	9.9	60	35	
19	Nagaland	9.9	60	35	
20	Orissa	91.53	877	529	
21	Punjab	177.75	1085	628	
22	Rajasthan	224.27	1389	789	
23	Sikkim	16.09	140	94	
24	Tamil Nadu	157.2	736	466	

S.	State/UT	2015-16		
No.		Fund Released /Fund Utilized (Rs. in lakh)	Beneficiaries covered	No. of Employed
25	Telangana	140.46	1954	1120
26	Tripura	57.38	457	212
27	Uttarakhand	308.21	1501	650
28	Uttar Pradesh	784.88	4784	2924
29	West Bengal	282.92	2109	1277
30	Andaman and Nicobar Islands	0	0	0
31	Chandigarh	0	0	0
32	Dadar and Nagar Haveli	0	0	0
33	Daman and Diu	0	0	0
34	Delhi	137.68	900	553
35	Lakshadweep	0	0	0
36	Pondicherry	14.85	90	52
	TOTAL	4044.06	27036	15490

(Department of Empowerment of Persons with Disabilities (Divyangjan) O.M. No.1/4/2017-2018/Budget/DEPwD dated 13th July, 2017)

NEW DELHI;

31 July, 2017 9 Shravana, 1939 (Saka) RAMESH BAIS Chairperson, Standing Committee on Social Justice and Empowerment

ANNEXURE

MINUTES OF THE EIGHTEENTH SITTING OF THE STANDING COMMITTEE ON SOCIAL JUSTICE AND EMPOWERMENT HELD ON WEDNESDAY, 9th AUGUST, 2017

The Committee met from 1000 hrs. to 1045 hrs. in Chairperson's Chamber, Room No. 113, First Floor, Block-B, Parliament House Annexe Extension Building, New Delhi.

PRESENT

SHRI RAMESH BAIS - CHAIRPERSON

MEMBERS

LOK SABHA

- 2. Shri Santokh Singh Chaudhary
- 3. Shri Sadashiv Lokhande
- 4. Smt. Mamata Thakur

RAJYA SABHA

- 5. Smt. Jharna Das Baidya
- 6. Smt. Sarojini Hembram
- 7. Dr. Narendra Jadhav
- 8. Smt. Vijila Sathyananth
- 9. Smt. Chhaya Verma
- 10. Shri Ramkumar Verma

LOK SABHA SECRETARIAT

1. Shri A.K. Singh - Additional Secretary

2. Shri Ashok Sajwan - Director

3. Smt. Mamta Kemwal - Additional Director

2. At the outset, the Chairperson welcomed the Members to the sitting of the Committee.

3. The Committee then took up for consideration the following draft Reports of					
the Committee :-					
(i) ****	***	***	***		
(ii) Forty-fifth Report on action taken by the Government on the observations/recommendations contained in the Thirty-seventh Report on "Demands for Grants-2017-18" of the Ministry of Social Justice and Empowerment (Department of Empowerment of Persons with Disabilities).					
(iii) ****	***	***	***		
(iv)****	***	***	***		
4. The Chairperson then requested the Members to give their suggestions on the draft Reports. The Reports were adopted by the Committee without any modifications. The Committee then authorized the Chairperson to finalize these draft Reports and to present the same to both the Houses.					
The C	ommittee then adjoui	rned.			
* Matter not related	to this Report.				

APPENDIX

ANALYSIS OF ACTION TAKEN BY THE GOVERNMENT ON THE RECOMMENDATIONS CONTAINED IN THE THIRTY-SEVENTH REPORT (SIXTEENTH LOK SABHA) OF THE STANDING COMMITTEE ON SOCIAL JUSTICE AND EMPOWERMENT ON 'DEMANDS FOR GRANTS (2017-18) OF THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (DEPARTMENT OF EMPOWERMENT OF PERSONS WITH DISABILITIES)

		Total	Percentage
I.	Total number of Recommendations	11	
II.	Observations/Recommendations, which have been accepted by the Government (Paragraph Nos. 2.14, 3.11, 4.12, 4.13, 6.11, 7.5 and 7.6)	7	63.64
III.	Observations/Recommendations which the committee do not desire to pursue in view of the replies of the Government (Paragraph No Nil)	0	0
IV.	Observations/Recommendations, in respect of which replies of the Government have not been accepted (Paragraph Nos. 2.13, 3.12 and 5.8)	3	27.27
V.	Observations/Recommendations in respect of which replies of the Government are interim in nature (Paragraph No. 4.14)	1	9.09